

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
21-06-2024 AT 10:30 AM**

CP No. 31/241/HDB/2023

AND

**IA (CA) 148, 149, 164, 165, 166, 171, 172, 173, Rst (CA) 02/2024 in IA (CA) 291/2023
/2024 & Rst (CA) 02/2024 in IA (CA) 292/2023 in CP No. 31/241/HDB/2023
u/s. 241 of Companies Act, 2013**

IN THE MATTER OF:

Mr. Aveena Gudapati

...Petitioner

AND

M/s. Times Square Hotels Private Limited and 78 others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP No. 31/241/HDB/2023

Learned Counsel Mr Anil Mukherji, present through Video Conference and stated that he has given up his Vakalat in this matter.

Learned Counsel Mr Ch Sreenivasulu, for respondent present physically.

Learned Counsel Mr GVS Ganesh, present and stated that he had e-filed the Vakalat for the Company Petitioner on 20.06.2024.

Let the physical copy shall be filed today then only it is treated that Vakalat has been filed.

Since, in this matter there are 79 respondents. if any respondent has not filed counter till date and the right to file counter is not forfeited so far, the same stands forfeited. It is now treated that pleadings in this matter is completed.

Since the matter is of year 2023 let the petitioner get ready on the next hearing date without fail.

For hearing, matter adjourned to 25.07.2024.

IA (CA) 149/2024

Learned Counsel Mr Vivek Jain, for applicant present through Video Conference.

This is an application to condone the delay of 2 days and seeking time for filing counter. Delay condoned.

Accordingly, **this application is allowed and disposed of.**

IA (CA) 148/2024

Learned Counsel Mr Vivek Jain, for applicant present through Video Conference. This is an application filed by the applicant to set aside the order dated 08.02.2024, whereby their right to file counter of Respondent No.78 in Company Petition has been forfeited.

Company petitioner reported no counter.

Accordingly, **this application is allowed**, on condition that if counter if any of these applicants (Respondent No 78) be filed within one week, in default IA No 148/2024 stands forfeited.

Accordingly, **this application is allowed and disposed of.**

IA (CA) 164/2024

Learned Counsel Mr Kirshna Putta Reddy, for applicant present physically. This is an application filed by the applicant to set aside the order dated 08.02.2024, whereby their right to file counter of Respondent Nos 64 and 74 has been forfeited.

Company petitioner reported no counter.

Accordingly, **this application is allowed**, on condition that if counter if any of these applicants (Respondent Nos 64 and 74) be filed within one week, in default IA No 164/2024 stands forfeited.

Accordingly, **this application is allowed and disposed of.**

IA (CA) 165/2024

Learned Counsel Mr A Gopal Rao, for applicant present physically. This is an application filed by the applicant to set aside the order dated 08.02.2024, whereby their right to file counter of Respondent Nos 12 and 13 has been forfeited.

Company petitioner reported no counter.

Accordingly, **this application is allowed**, on condition that if counter if any of these applicants (Respondent Nos 12 and 13) be filed within one week, in default IA No 165/2024 stands forfeited.

Accordingly, **this application is allowed and disposed of.**

IA (CA) 166/2024

Learned Counsel for applicant present physically. This is an application filed by the applicant to set aside the order dated 08.02.2024, whereby their right to file counter of Respondent Nos 32 and 63 has been forfeited.

Company petitioner reported no counter.

Accordingly, **this application is allowed**, on condition that if counter if any of these applicants (Respondent Nos 32 and 63) be filed within one week, in default IA No 166/2024 stands forfeited.

Accordingly, **this application is allowed and disposed of.**

IA (CA) 171 /2024

Learned Counsel for applicant present physically.

This is an application filed by the applicant to set aside the order dated 08.02.2024, whereby their right to file counter of Respondent Nos 64 has been forfeited.

Company petitioner reported no counter.

Accordingly, **this application is allowed**, on condition that if counter if any of these applicants (Respondent No 64) be filed within one week, in default IA No 171/2024 stands forfeited.

Accordingly, **this application is allowed and disposed of.**

IA (CA) 172/2024

Learned Counsel for applicant present physically.

This is an application filed by the applicant to set aside the order dated 08.02.2024, whereby their right to file counter of Respondent Nos 32 has been forfeited.

Company petitioner reported no counter.

Accordingly, **this application is allowed**, on condition that if counter if any of these applicants (Respondent No 32) be filed within one week, in default IA No 172/2024 stands forfeited.

Accordingly, **this application is allowed and disposed of.**

IA (CA) 173/2024

Learned Counsel for applicant present physically.

This is an application filed by the applicant to set aside the order dated 08.02.2024, whereby their right to file counter of Respondent Nos 13 has been forfeited.

Company petitioner reported no counter.

Accordingly, **this application is allowed**, on condition that if counter if any of these applicants (Respondent No 13) be filed within one week, in default IA No 173/2024 stands forfeited.

Accordingly, **this application is allowed and disposed of.**

Rst (CA) 02/2024 in IA (CA) 292/2023

Learned Counsel for applicant present physically.

This is an application seeking to restore IA (CA) 292/2024 which was dismissed. Notice given. Heard the learned counsel for the applicant. Considering the facts and circumstances stated, **this application is allowed** and consequently IA (CA) 292/2024 are restored.

IA (CA) 292/2024

These are the applications seeking to condone the delay of 27 days in filing counter of Respondent No 65 and 67 in the Company Petition.

Delay condoned.

Accordingly, **this application is allowed and disposed of.**

Rst (CA) 02/2024 in IA (CA) 291/2023

Learned Counsel for applicant present physically.

This is an application seeking to restore IA (CA) 291/2024 which was dismissed. Notice given. Heard the learned counsel for the applicant. Considering the facts and circumstances stated, **this application is allowed** and consequently IA (CA) 291/2024 are restored.

IA (CA) 291/2024

This is an application filed by the applicant to set aside the order dated 09.08.2023, whereby their right to file counter of Respondent Nos 65 and 67 has been forfeited.

Company petitioner reported no counter.

Accordingly, **this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)